National Company Law Tribunal

Allahabad Bench

CPNO. EB) 89/ALD12017

THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.10.2017

NAME OF THE COMPANY: ONCHE Employeex Contail butony Provident fund

SECTION OF THE COMPANIES ACT: Section 7 91 was 14 \$ 33

SI. NO.

Name

Designation

Representation

Signature

R.P. Singh. ANV. Krishne Der Yse Adv.

CP No. (IB)/89/ALD/2017

Advocate, Shri R.P.Singh for the petitioner. The present application is filed for restoration of the IB petition, which came to be dismissed in default on 02.08.2017. A copy of the application be provided to the Corporate Debtor Company as well as to Central Govt. through office of the learned ASG to assist this court on the legal issue as to whether the provision of Civil Procedure Code (CPC) can be made applicable on the proceedings of the I & B Code, specifically for the purpose of restoration and or setting aside ex-parte.

A copy of this order be communicated to the Central Govt., Ministry of Corporate Affairs to offer its view and to the office of learned A.S.G., Allahabad.

The matter be listed on 30 October, 2017.

Dated:10.10.2017

Typed by P.K. Jyoti H.P. Chaturvedi, Member (Judicial)